IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-126/ND/2008

In the matter of
Sh. Jasmohan Singh & Ors.
and Transfrig India Ltd & Ors.

... PETITIONER

SECTION:

Under Section 271-272

Order delivered on 09.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Saurabh Gupta, Advocate

Mr. Puneet Yadav, Advocate

For the Respondent/Corporate Debtor: Ms. Anjali Sharma, Advocate for R-2

For the Intervener

ORDER

Learned Counsel for the petitioner as well as for Respondent-2 are present. It is represented by the Ld. Counsel for R-2 that reply has been filed. Ld. Counsel for the petitioner states that rejoinder has also been duly filed as directed by this Tribunal vide its Order dated 13.11.2017.

In view of the continuous absence of other respondents, this Tribunal is constrained to proceed in the matter in their absence.

List on 14.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 09.1.2018